

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.417
CP/208/ND/2023

IN THE MATTER OF:

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 15.07.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	
For the Respondent	:	Mr. P. Nagesh, Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Advs., Mr. Abdul Saini, Company Secretary
For the RP	:	Ms. Vastala Kak, Mr. Raghav Dembla for the RP

ORDER

List this matter along with CP/10/3/2016 on **08.08.2024.**

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)